

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 45396/2025

[Arising out of impugned final judgment and order dated 28-04-2025 in CRA No. 345/1984 passed by the High Court of Judicature at Allahabad]

DHEER SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 217012/2025 - CONDONATION OF DELAY IN FILING

IA No. 217011/2025 - EXEMPTION FROM FILING O.T.

IA No. 217013/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 12-09-2025 This matter was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI**

For Petitioner(s) :Mr. Ashok Singh, AOR

For Respondent(s) :

**UPON hearing the counsel the Court made the following
O R D E R**

1. Delay condoned.
2. Considering the evidence of PW-5 (Dr. J.G. Garg) to the effect that injury no.1 could not have been caused by "over running of the tractor", issue notice, returnable in four weeks.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)